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Title: Urge upon the government to look into the closure of two units of Dunlop India Limited in West Bengal and Tamil Nadu controlled by one Dubai-based NRI and take steps for his arrest for siphoning off of the company's fund.

SHRI RUPCHAND PAL : Sir, the Dunlop India Limited is a sixty-year old tyre major. It has got two units, one in West Bengal and the other in Tamil Nadu. Since the first week or second week of February, both the units have been closed. The technical announcement that has been made is "work suspension". This tyre major is controlled by one Dubai-based NRI who controls the Shaw Wallace house. I had drawn the attention of the former Prime Minister and the Minister of Finance. I had also drawn the attention of the this House repeatedly to the systematic and continuous siphoning off of the company's funds by the NRI Chairman. The Enforcement Department has already issued one arrest warrant against the NRI Chairman. But as there is no Extradition Treaty with Dubai, through the help of the Interpol, this offender can never be brought back to India. This is a lacuna which is to be looked into by the hon. Prime Minister. It has happened.

The role of the Financial Institutions is also very very objectionable. As you know, In the Dunlop India, 44 per cent is controlled by Shri Manu Chabria, the Dubai-based NRI and about 33 per cent is controlled by the Financial Institutions...(Interruptions)

SHRI SUDIP BANDYOPADHYAY : This NRI is a good friend of Shri Chandan Basu, the Chief Minister's son...(Interruptions)

SHRI RUPCHAND PAL : I have not enough time to educate this new comer. Had I enough time, I would have educated him that their own policies have resulted in all these situations. (Interruptions) I am coming to the point.

MR. SPEAKER : Shri Rupchand Pal, please address the Chair.

SHRI RUPCHAND PAL (HOOGHLY): Coming to my point, 33 per cent is controlled by the Financial Institutions. When we were all busy with the elections, on 12th of January, a meeting was held by this Company and in that meeting the nominee of the Financial Institutions was not present.

In his absence, a decision was taken to refer it to the BIFR. Although six months back, it was shown in the balance-sheet as a profitable company, yet behind the scene, they were hand in glove with the financial institution's nominee Director of the company. I am constrained to make such an observation that they made a reference to the BIFR. This loot has been going on there. I just want to tell the hon. Prime Minister, the Home Minister, the Labour Minister and the Industry Minister that this involves about one lakh people who are affected and more than 10,000 workers belonging to these two units are suffering.(Interruptions)

MR. SPEAKER: Please conclude. There are other Members also. You must give chance to junior Members also.

... (Interruptions)

SHRI RUPCHAND PAL : The State Government is trying its best. The Chief Minister has been repeatedly writing to the Prime Minister and all others about this. I, therefore, urge upon the Central Government to look into it and, if necessary, they should just think of having one extradition treaty with Dubai to bring back those offenders to India so that a trial can be initiated and the units can be saved.